

(17)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

Dt. of Decision : 22-9-94.

1. B. Sai Raghu Nath ..
2. G. Jagadeesh Chandra Bose .. Applicants.

Vs

1. The Staff Selection Commission (SSC)
Rep. by its. of India,
New Delhi. .. Respondents.

Counsel for the Applicants : Mr. N. Ram Mohan Rao

Counsel for the Respondents : Mr. K. Bhaskar Rao, Addl. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

Judgement

(As per Hon. Mr. Justice V. Neeladri Rao, Vice Chairman)

Heard Sri N. Ram Mohan Rao, learned counsel for the applicants and Sri K. Bhaskar Rao, learned counsel for the respondents.

2. It is an unfortunate case of two unemployed youth being constrained to approach this Tribunal for getting appointments in pursuance of their selection.

3. The facts which are not in controversy are that these two applicants applied for posts of Clerks/Typists/Stenographers Examination, 1992 conducted by the Staff Selection Commission.

4. When the selection list was published in January, 94 in pursuance of the performance of the candidates in the said examination, the names of these two applicants were not found in the said list. These two applicants passed Typewriting in Higher Grade while the minimum qualifying prescribed is only typing speed of 30 w.p.m. The case of the applicants is that they performed very well in the written test and they also typed very well as they passed the Higher Grade typing examination, ^{then and when} they felt that they would have been selected, and it had come as surprise to them when their names were not in the select list and hence they approached this Tribunal seeking direction to the respondents to appoint them if they secured more number of ^{marks secured} marks than the candidates selected ultimately.

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5. Notice before admission was ordered on 12-7-1994. It is now represented for the respondents that the applicants were actually selected and their names were not noted in the select list by mistake and their names are interpolated as 10(a) and 14(a) in the select list. Further submission for the respondents is that the second applicant is allotted to Income Tax Department in A.P. State and the first applicant was asked to submit the attestation form, and after the formalities are going to be completed he too will be allotted to a particular Department basing on his rankings.

6. It is submitted that the respondent ~~may~~ be directed to intimate the Income Tax Department about the ranking of the second applicant in order to fix his seniority.

7. In the result, this OA is disposed by the following direction:

If the respondent had not yet intimated Income Tax Department about the ranking of the second applicant, the same had to be done in accordance with the rules. After the compliance of the necessary formalities, the first applicant has to be allotted to the concerned department depending upon his ranking in accordance with the rules. And the said Department also has to be informed about the ranking of the first applicant for fixation of seniority.

8. If it is necessary for the applicants to move this Tribunal in regard to their appointments on the basis of their selection by the respondent, they are free to

approach this Tribunal by filing a Miscellaneous Application in this OA.

9. The OA is ordered accordingly. No costs.

(R. Rangarajan)
Member (Admn)

(V. Neeladri Rao)
Vice Chairman

Dictated in the Open Court

17-3-77
Deputy Registrar (J) CC

To

1. The Secretary, Staff Selection Commission (SSC)
sk Govt. of India, New Delhi.
2. One copy to Mr. N. Rammohan Rao, Advocate, CAT. Hyd.
3. One copy to Mr. K. Bhaskar Rao, Addl. CGSC. CAT. Hyd.
4. One copy to Library, CAT. Hyd.
5. One spare copy.

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THE ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE-CHAIRMAN

AND

DATE: 22-9-1994

~~ORDER~~ JUDGMENT

M.A. No. / R.A/C.A. No.

Order No. 2

gives ⁱⁿ a lie.

(T.A..No..

(W.P.NO

Admitted and Interim directions
Issued.

Allowed.

NO SPARE COPY

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for Default.

Order read/Rejected

No order as to costs.

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